

Government of Jammu and Kashmir  
**Home Department**  
Civil Secretariat, J&K

**NOTIFICATION**

Jammu, the 24<sup>th</sup> February, 2023.

S. O. 101 -Whereas, on 09.09.2022, the Police Station, Sopore, received a docket to the effect that a Joint Naka was established by the Police/Security Forces at Chankipora, Sopore and during the search, two suspects while seeing the Naka Party tried to escape but were chased down on the spot and identified as Shakir Akbar Gojree S/O Muhammad Akbar Gojree R/O Kaloosa, Bandipora, and Mohsin Ahmad Wani S/O Gh. Mohi-ud-Din Wani R/O Chinnad, Baramulla. During their personal search, the Police recovered 02 hand grenades from their possession respectively; and

2. Whereas, based on the above, a Case FIR No. 202/2022 U/S 7/25 Arms Act, and under Sections 18,20,23,38 of ULA (P) Act was registered in the Police Station, Sopore, and the investigation of the case was set into motion. Subsequently, during the investigation, the offence under Section, 5 ESA was added in the case; and

3. Whereas, during the investigation, the site plan of place of occurrence and the seizure memos were prepared and the statement of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant provisions of law; and

4. Whereas, during the investigation, two another persons namely Humayun Shariq Dar S/O Shariq Rashid Dar R/O Gousiabad, Chinkipora, Sopore and Faizan Ashraf Wani S/O Mohammad Ashraf Wani R/O Nadihal, Rafiabad, were found involved in the case. Subsequently, the accused were also arrested and during

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24/02/2023.

investigation 01 Pistol, 01 magazine, 07 rounds, 01 IED and 25 AK rounds were also recovered at their instances respectively; and

5. Whereas, during the investigation, the accused viz Shakir Akbar Gojree, Mohsin Ahmad Wani, Humayun Shariq Dar and Faizan Ashraf Wani, were found in contact with a terrorist of LeT banned outfit namely Bilal Ahmad Mir S/O Mohammad Hamza Mir R/O Brath Kalan, Sopore, who provided the arms/ammunition and hand grenades to the above accused in order to promote terrorist activities in the area; and

6. Whereas, during the investigation, it was established that the accused viz Bilal Ahmad Mir, was member of LeT banned outfit and the other accused viz Shakir Akbar Gojree, Mohsin Ahmad Wani, Humayun Shariq Dar and Faizan Ashraf Wani, were associated with the said terrorist organization, and under a well knit criminal conspiracy procured arms/ammunition and hand grenades/IED from the terrorist viz Bilal Ahmad Mir, for carrying out the terrorist activities in the area; and

7. Whereas, on the basis of the investigation, the statement of witnesses recorded and other evidence collected, the Investigating Officer, has established prima facie involvement of the below mentioned accused for the commission of offences punishable in terms of the provisions of the Unlawful Activities (Prevention) Act, 1967, as shown against their name:-

S. No.	Name of the accused	Offence
1.	Shakir Akbar Gojree S/O Muhammad Akbar Gojree R/O Kaloosa, Bandipora.	18,23,38 ULA (P) Act
2	Mohsin Ahmad Wani S/O Gh. Mohi-ud-Din Wani R/O Chinnad, Baramulla.	

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3	Humayun Shariq Dar S/O Shariq Rashid Dar R/O Gousiabad, Chinkipora, Sopore	
4	Faizan Ashraf Wani S/O Mohammad Ashraf Wani R/O Nadihal, Rafiabad.	
5	Bilal Ahmad Mir S/O Mohammad Hamza Mir R/O Brath Kalan, Sopore.	18,20 ULA (P) Act

8. Whereas, during the investigation, the accused viz Shakir Akbar Gojree, has been found juvenile and in view of Section 1(4) of Juvenile Justice (Care and Protection of Children) Act, 2015, the apprehension, detention, prosecution, penalty or imprisonment shall be governed by the said Act; and

9. Whereas, the Authority appointed by the Government under sub-section (2) of Section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently examined the Case Diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused; and

10. Whereas, after perusing the Case Diary file, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law; and

Now, therefore, in exercise of the powers conferred by sub-section (2) of Section 45 the Unlawful Activities (Prevention) Act, 1967, the Government hereby accord sanction for launching prosecution against the accused viz, Mohsin Ahmad Wani, Humayun

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Shariq Dar, Faizan Ashraf Wani and Bilal Ahmad Mir, for the commission of offences punishable under the relevant Sections of ULA (P) Act, as indicated against the each accused at Para (7) above, arising out of FIR No. 202/2022 of Police Station, Sopore.

By Order of the Government of Jammu and Kashmir.

Sd/-

**(R.K. Goyal) IAS**  
Financial Commissioner/  
Additional Chief Secretary

No:-Home/Pros/53/S/2023

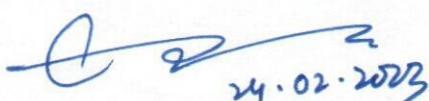
Dated:24.02.2023.

**Copy to the:-**

1. Director General of Police, J&K, alongwith CD file in original.
2. Secretary to the Government, Department of Law, Justice PA.
3. PS to Financial Commissioner, (ACS), Home Department.
4. Stock file.

**Copy also to the:-**

Additional Secretary (JKL), Ministry of Home Affairs, GoI. New Delhi.

  
24.02.2023  
Deputy Legal Remembrancer  
Home Department  
24/02/2023